

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : PTC India Limited (PTC) and Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapoor, Advocate, MBPL
Shri Akshat Jain, Advocate, MBPL
Shri Avdesh Mandloi, Advocate, MBPL

Record of Proceedings

Learned counsel for the Petitioner, MBPL, submitted that the present Petition has been filed seeking directions against the Respondents, UPPCL and PTC, for payment of Change in Law compensation on account of shortfall of coal as per the scheduled energy in line with the order dated 3.6.2019 passed by the Commission in Petition No. 156/MP/2018. The learned counsel further submitted that the Respondents have made payment on the basis of scheduled energy against the Change in Law invoices raised by MBPL for the power supplied till August 2024. However, from September 2024 onwards, the Respondents have unilaterally started deducting the differential amount between the Change in Law compensation computed on the scheduled energy and the actual energy. The learned counsel further submitted that such deductions, being contrary to the Commission's order dated 3.6.2019, ought to be refunded to MBPL along with the late payment surcharge.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents, to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

3. The Petition will be listed for hearing on **23.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)